HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY,THE ELEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11257 OF 2025

Between:

Marble House, Plot No. 1,2 and Sy. No. 166 A. S, Raju Nagar, Kukatpally Hyderabad, Ranga Reddy district Telangana State- 500072 Represented by its Managing Parnter

...PETITIONER

AND

1. The State of Telangana, Rep. by the Finance Secretary Telangana Secretariat, Hyderabad
2. The Telangana Value Added Tax Tribunal, Opp. Gandhi Bhavan Nampally, Hyderabad Telangana State- 500004
3. Joint Commissioner (ST), (Revisional Authority) Hyderabad Rural Division Hyderabad- 500028, Telangana
4. The Deputy Commercial Tax Officer, Madhapur-III Circle Gagan Vihar, 1St Floor Opp. Gandhi Bhava Nampally Hyderabad- 500004, Telangana State
5. The Assistant Commissioner (ST), Hyderanagar-1 Circle Hyderabad Rural Division Hyderabad- 500028 Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the Order dated 02/08/2024 in A.R.No. 19 of 2023 passed by the 2nd Respondent in so far as it relates to the Rejection of the Appeal filed by the Petitioner herein against the JC Order No.48 (R.R.No.R1/60/2022-23 - TIN No.36660175031) on the ground of Non-Prosecution is illegal, arbitrary, and invalid and set aside the same and direct the 2nd Respondent to Restore Appeal in A.R.No. 19 of 2023 to the file of the 2nd Respondent for disposal on merits

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the JC Order No. 48, R. R. No. R1/60/2022-23 Dated 24/01/2023

Counsel for the Petitioner: SRI. P V SAMUEL VINAY SAGAR

Counsel for the Respondent No.1: GP FOR FINANCE PLANNING

Counsel for the Respondent Nos.2 to 5: GP FOR COMMERCIAL TAXES

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.11257 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri P.V.Samuel Vinay Sagar, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is **dismissed as withdrawn**. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-T. JAYASREE
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

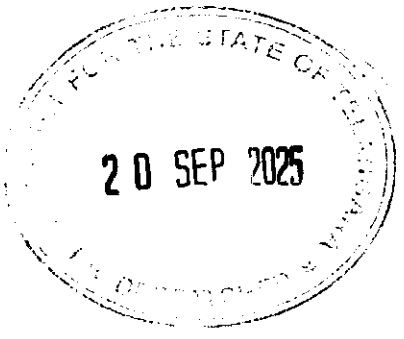
To,

1. One CC to SRI. P V SAMUEL VINAY SAGAR Advocate [OPUC]
2. Two CCs to GP FOR FINANCE PLANNING ,High Court for the State of Telangana. [OUT]
3. Two CCs to GP for Commercial Tax, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

KKS
LS

HIGH COURT

DATED:11/07/2025



ORDER

WP.No.11257 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(8)

kpo
7/8/25